

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-103
(IB)-73(PB)/2017
New IA1979/2024

IN THE MATTER OF:

M/s. Anant Overseas Pvt Ltd

.....Applicant

Vs.

M/s. Global Houseware Ltd

.....Respondent

SECTION

U/s 9 of (IBC) in Liq

Order delivered on 26.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :
For the Liquidator : Adv. Iswar Mohapatra and Adv. Vinod Chaurasia
Counsel, CMA Vijender Sharma

ORDER

New IA-1979/2024:-

This is an application filed by the Liquidator in terms of Regulation 44 of the IBBI (LP) Regulations, 2016 seeking further extension of the liquidation period. Heard Ld. Counsel for the Liquidator. Keeping in view the facts and circumstances of the case, four months extension w.e.f. 10.04.2024 is granted to the Liquidator for the completion of liquidation process. The Liquidator is directed to complete the liquidation process within the extended period. With these observations, the present IA is **disposed off**.

Sd/-

(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-

(MAHENDRA KHANDELWAL)
MEMBER (J)